

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 302 (ND) / 2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
14.03.2018.**

**NAME OF THE COMPANY: Punjab National Bank Vs. M/s Carnation
Auto India Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Sartaj Singh, Advocate
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For the Respondent:	Mr. Sameer Rastogi, Advocate for RP
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ORDER

C.A. 73/2018 has been filed on behalf of the COC bringing on record their intention of replacing the Resolution Professional in this case. Notice has been served on the previous RP, Mr. Mukesh Mohan.

Ld. Counsel for the RP submits that he has no objection to the same.

Accordingly, the appointment of Mr. Arvind Garg, now proposed as the new Resolution Professional is confirmed by this Bench. The consent as well as his certificate of eligibility has been annexed along with the certificate. His details are (Regn. No. IBBI/IPA-003/IP-N00029/2017-18/10189, Address: 302-A, Pal Mohan Plaza, Karol Bagh, Desh Bandhu Gupta Road, New Delhi-110005, Email: arvindgarg31@gmail.com), as the R.P. in this case.

The COC has also prayed for extension of the time limit for conducting the resolution process to its natural end. He shall be filing his status report

during the course of the day with the Bench along with a copy to the opposite party.

The Bench has also been apprised that the EOIs have been received which shall be placed before the COC for consideration.

Let all the documents be handed over to the new RP.

In view of the same, the CA is disposed off.

-S-d-

(Deepa Krishan)
Member (T)

-S-d-

(Ina Malhotra)
Member (J)